

(e) whether the Government have any proposal to increase the number of trains between Calcutta and North Bengal;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, sir. However, the running of trains get affected at times due to reasons such as accidents, agitations, equipment failures, alarm chain pulling, miscreant activities etc.

(b) Intensive chasing and daily monitoring at different levels including holding of daily punctuality meetings both at Divisional and Headquarter's level and Foot-Plate Inspection by Senior Officers of different Departments are undertaken regularly. In addition, punctuality drives both at Inspectorial and Officer's level are also launched and lacunae in the system whenever detected are dealt with.

(c) and (d) On rare occasions, trains have to be cancelled due to breaches, accidents, agitation, non-availability of rake etc.

(e) No, Sir.

(f) Does not arise.

(g) Due to operational and resource constraints.

Railway Line

1582. SHRI SHIVRAJ SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to accord approval to Indore-Dewas-Jabalpur Railway Line;

(b) if so, the details thereof and the time by which the work on this Railway Line is likely to start; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c) There is already BG railway line existing from Indore to Dewas. Dewas will get connected with Jabalpur by a direct BG railway line on completion of the Dewas-Maski new BG railway line which is in progress.

Pending Cases

1583. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) the number of cases pending over 5, 10, 20 years in Allahabad and Delhi High Courts and above; and

(b) steps taken/proposed to be taken by the Government for the expeditious disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The available information is as follows :

	Allahabad High Court (as on 30.6.94)	Delhi High Court (as on 31.12.94)
No. of cases pending	7,55,920	1,46,613
No. of cases pending for over 5 years to 10 years	2,32,596	42,144
No. of cases pending over 10 years (including 20 years and above)	1,36,650	25,424

(b) In order to consider the problem of arrears of cases in courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Minister and Chief Justices of the High courts was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The resolutions adopted in the conference have been commended to all the State Governments/UT Administrations and High Courts including the High Court of Allahabad and Delhi for necessary action. The Administration of Justice has been made a plan item, as a Centrally Sponsored Scheme with a view to remove infrastructural bottlenecks coming in the way of expeditious disposal of cases.

Utilisation of Spare Land

1584. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether raising of fund by commercial utilisation of spare land by the Railways in Mumbai is under consideration of the Ministry or has been deferred; and

(b) if so, since when and the details of the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) : The pilot proposal formulated in November, 1991 for Mumbai involved raising of funds through utilisation of only the air space over a parcel of railway land of Bandra.

A decision on this proposal has been deferred.

[Translation]

Sand Separation Complex

1585. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) whether there is a proposal to set up a sand separation complex in collaboration with a foreign company in some of the States, especially in Gujarat;

(b) if so, the details thereof and the name of the foreign company and the States and the sites where such complexes are proposed to be set up; and

(c) the steps taken till date in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b) There is a proposal for setting up a Joint Venture Company by Indian Rare Earths Ltd. and Government of Kerala in collaboration with M/s. Renisons Goldfields Consolidated Ltd., a foreign company, and Chemplast Sanmar Ltd., a private company, for the exploitation of Beach sand mineral deposits in Kollam District in the State of Kerala.

(c) Discussions are being held among the parties.

[English]

Army Canteen

1586. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 2874 dated August 23, 1995 and